

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA**

**Unstarred Question No. 4921**

**TO BE ANSWERED ON FRIDAY, THE 31.03.2023**

**Action for Contempt of Court on PILs**

**†4921. SHRI HANUMAN BENIWAL:**

Will the Minister of LAW AND JUSTICE  
be pleased to state:

- (a) whether the decisions given by the Supreme Court and High Court of Rajasthan on Public Interest Litigations (PILs) are being defied;
- (b) if so, the details of such cases reported during the last ten years;
- (c) whether the Supreme Court and Rajasthan High Court have passed any order for action against anyone for the contempt of court for defiance of court orders on Public Interest Litigations during the last five years; and
- (d) if so, the details thereof?

**ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJIJU)**

(a) to (d): The information in respect of Hon'ble Supreme Court is as under:

For Supreme Court, the information as sought for, is not maintained in the Supreme Court Registry.

(a) & (b): The information with respect to Hon'ble Rajasthan High Court is as under:

Details of cases reported during last ten years in which decisions given by Hon'ble Rajasthan High Court on Public Interest Litigations (PILs) have been defied.												
	2013	2014	2015	2016	2017	2018	2019	2020	2021	2022	2023(till now)	Total
Rajasthan High Court Principal Seat Jodhpur	0	0	0	0	2	2	9	2	16	68	19	118
Rajasthan High Court Bench Jaipur	0	2	3	15	26	38	40	41	24	98	28	315
	0	2	3	15	28	40	49	43	40	166	47	433

Information of Rajasthan High Court regarding part (c) and (d) is NIL.